

Fwd: Save Nazirabad East Kolkata Wetland**SR**

Sh. RAJA CHATTERJEE Registrar <registrarngt-kolkata@gov.in>

Mon, 02 Sep 2024 9:57:19 AM +0530

To "National Green Tribunal, Eastern Zone Bench, Kolkata" <ngtjudicial-kolkata@gov.in>

===== Forwarded message =====

From: <capt.bpartho@gmail.com>

To: "Dr. Uma Sankar S" <igrCSR-wb@nic.in>, "DEBASIS MUKHERJEE" <aigrgr.igr-wb@nic.in>, "Debasis Mukherjee" <jtigr.igr-wb@nic.in>, "MANOJ PANT" <fs-wb@nic.in>, "Anindya Sundar Pradhan" <dcsrl.igr-wb@nic.in>

Cc: "Sh. RAJA CHATTERJEE Registrar" <registrarngt-kolkata@gov.in>

Date: Sun, 01 Sep 2024 01:46:16 +0530

Subject: Save Nazirabad East Kolkata Wetland

===== Forwarded message =====

Dear All Respected & Responsible Officer,
I hope this mail will finds you well.

This is to bring under your notice that below attached mail and associate picture/ petition has been shared with Honourable Chief minister and Chief Secretary of WB following by to his excellency Governor of WB office including of ACS environment/ Ministry of environment , GOI to take appropriate legal action & sustainable steps to save Nazirabad Village which is purely under East Kolkata Wetland Conservation area (West Bengal, South 24 Parganas, **Karimpur Mouja, Sonarpur Block, JL-2 , RS Dag - 73/89-94, RS Dag -71, R.S Dag 4/73** etc etc) .

The area I have mentioned and many more land mass in the vicinity having Nature & Character as **SHALI** (agriculture) , **Bill**, (water body) **Vest** (govt. demarcated Land) . Not a single land area having any record as **Vastu** or **commercial** etc as per Government portal and entire area effected by EKW Ramsar conservation site.

As we all know as per EKW ACT 2006/2017 and it's Rule , Sub rule etc (management body is EKWMA) Change the Nature of Land & it's characters by any means is strictly prohibited . Doing such ACT is a Cognizable offence. In the EKW ACT also mentioned about disciplinary action against negligence or failure on the part of Law / Rule enforcement agencies to Preserve Wetland. Despite having too much stringent rule / regulations the (local Landshark of Nazirabad (Locally named as Mandal brothers and Lilha brother) are destroying entire Ecological balance and Wetland sanctity near Heritage School/ Urbana NRI tower by constructing 100+ number of Concrete & Steel structured Hanger, Godown , Warehouse, Studios, Bridges, illegal concrete roads etc without any single permission from any govt. Agencies)

It is giving an impression that all law & rule regulations of the state of West Bengal administration are become stand still before Nazirabad village.

Despite EKWMA has initiated several steps to preserve East Kolkata Wetland area but it is not giving result on the field. As I have found Land registration department having huge role to play on this to protect Wetland or else we will left behind destroyed Kolkata city for future generations. Below mentioned point need to be address with immediate effect:-

- 1) Effective steps need to be taken on the **Banglarbhumi** portal to remove land character change to Commercial uses in Wetland conservation area.(Nazirabad).
- 2) Land price escalation must be minimised or equal within entire Karimpur Mouja since land catagory are Shali, Bill & Vastu or Vest than why Nazirabad Village land valuation prices has been escalated like rocket level with in 5 years time by Registration of assurance department itself ?
- 3) Since EKW ACT 2006/2017 gazette notification of West Bengal government are clearly mentioned that change of Nature or Character of the land are totally prohibited than why Directorate of Registration & Assurance are allowing land price escalation, even why land valuation are evaluating by observing Settelite image if illegally constructed Concrete road by Land shark ? There are no record found about such Road or its development work order ever executed by Kheyadah 1, 2 Panchayat or Sonarpur Block or PWD department as per **Karimpur Mouja**

Map record. It will be highly appreciated if your department analyse **Satellite** images of current status including 5 and 10 years before of Nazirabad village near NRI URBANA TOWER Anandapur, than entire black & white images will be very much clear in front of your eyes.

4). Nazirabad area under Wetland conservation site since 2006 onwards so there should be immediate background data check-up required at least History of Settelite images where you will find last 6 years time a beutiful Green Agriculture / Bill land has been converted into a Godown Hub with in a area of 3/4 km radius only.

I do understand that registration department generate revenues against land selling but in these bargain we need to fix out collateral damages due to Soil erosion, increase of Carbon emissions, Ecological destruction, Water logging and flooding in the low line area due to elevated 100 +of Hanger's , Hostel , Workshop and it's concretise basement structure.

5) Since there are no approval or clearance has been granted from EKWMA, PWD, Irrigation , neither any relief has been given from **NGT eastern region banch** to do such illegal massive number of hanger construction, neither Environment department, Polution board, EKWMA , PWD has given any permission than where is the safety assurance of those 100+ Hanger? Is their any load bearing assessment done by any govt agencies for those huge construction over Bill or low line area ?

6) There are no doubt about that at least 1000 number of people are daily working as labour or other activities on those Godown. Since there is no Design safety clearance has been submitted to EKWMA / irrigation/ Environment department which is attracted towards willful violation of **National disaster Management ACT 2005** by all these Hanger owner and many more in pipeline.

6) Registration of assurance department under the guidance of **IGR** should constitute a **review committee** with immediate effect for field verification with highest importance corrective masseur should be initiated to curtail such criminal activities by Land Sharks. There are numerous you tube channel are surfacing who are officially promoting Lands are available for sale near Ucchepota, Khorki, Kheyadaha-2 Panchayat plotting wise for 2 story residential building construction (Example - **MAA TARA SAGAR SUNDAR LAND**, office at Raj Danga Main road, under Kashba Police station, **Heera Group of Properties**, Near Tiljala, under Kashba Police station) Don't you think so local police authorities willfully not acting against such Environment destroyer ? If we are fail to protect begining part of East Kolkata Wetland conservation site than how we will be able to preserve entire EKW heritage site which are almost an area of **125 square Kilometre of land mass** .

East Kolkata Wetlands (EKW) situated between 22025' to 22035' N and 88020' to 88035' E.

7) There is rumours has been spreaded in the Vicinity that Nazirabad village , Kheyadaha-2 GP will be inducted with Kolkata Municipal corporation area reason which land sale , Grabbing vest land and selling several time than construct hanger etc are in large scale . I really fail to understand if any conservation Wetland area of panchayat re located with in Municipal corporation than how it's Nature of EKW Ramsar site status will be change ?

8) **IGR** office and **CTO** or principal secretary of environment/ **EKWMA** should jointly register case with NGT eastern region Banch for fast-track hearing to get demolition order with panalty against such illegal Hanger construction's irrespective of any owner and their background status , affiliation of any political parties or law maker or any antisocial background . Since there is Nature & character of Land Prohibition ACT or rule has been introduced by West Bengal assembly as EKW ACT 2006/2017 and implemented by EKWMA than what for Registration department has kept facilities available in Web portal for propose Vastu or Propose Commercial purpose ? Both department modus of operandi should be on same page to preserve conservation site as far as East Kolkata Wetland, Ramsar site concern .(Specifically Nazirabad village , ,Kheyadaha-2 GP, KMC ward No-108, Ucchepota village etc area.

9) Having specific input that lot of local law maker directly or indirectly involved or not stopping such activities neither brining higher authorities observation reason best known to them despite they are well aware about East Kolkata Wetland Conservation site and it's ACT, Rule , Regulation etc.

BIG PICTURE of entire mail is that let us work together as responsible citizen of this motherland to preserve our Wetland Conservation site for next generation and preserve some Wetland base geological creature life too who are in a stage of extinction due to Cognizable conduct by social animal in the name of Hanger Zone revolution to gain much more illegal financial wealth.

Looking for nessessary steps at the earliest to preserve once of the Wetland heritage site of the world.

Thanks and regards.

Captain P. Bhowmick.
Member
South Asia Wetland International.
New Delhi.
M-8017991007

----- Forwarded message -----

From: **Aviator Akash** <capt.bpartho@gmail.com>
Date: Thu, 4 Jul, 2024, 12:12
Subject: Save Nazirabad East Kolkata Wetland
To: <acsenvwb@gmail.com>, <acsforestwb@gmail.com>, <secy-moef@nic.in>, <psecy.envwb@gov.in>, <registrarngt-kolkata@gov.in>, <environmentwb@gmail.com>, <governor-wb@nic.in>
Cc: <calcuttahirahcourtprotocol@gmail.com>, Ritesh Kumar <ritesh.kumar@wi-sa.org>

Respected Roshni Sen ji,

Greetings of Monsoon Morning.

I would like bring under your notice below mail for urgent intervention and immediate action to save / preserve Nazirabad village of East Kolkata Wetland from Land Shark and Unethical practice minded people who are destroying the environment and Ecological sanctity of East Kolkata Wetland which are playing vital role to save city of Kolkata and it's Ecological balance , protection from natural disaster, flooding etc by nature friendly Biodegradable process.
Also forwarding mail which I have sent to **Honourable Chief Minister and Chief Secretary office of West Bengal.**

I have spoken to you several time on telephone last year 2023 and you have assured me that there will be legitimate action to curtail all these Illegal encroachment of vest land + illegal construction of Hanger, Godown, Shop over Nazirabad Canals, Illegal concrete Bridge construction Several number over Canals for commercial use by those Godown builders. You also assured that there are proposal for CCTV installation & monitoring as well as Billboard will be displayed on those disputed site and arrangement will be made for no negligence from EKWMA and Local Police and other administrative machineries but didn't found single Billboard & CCTV installation on the site.

I am a member of **International Wetland - South Asia, New Delhi** and very recently have visited Nazirabad village and I was in deep shock to observe that entire vicinity has been converted from Wetland Conservation site to a Unauthorised commercial hanger Hub.

Present status shareing below with few Latest photographs:-

- 1) Several number of new concrete/ metal Hanger construction are in full swing ,(Latest Picture attached) Private telephone tower construction are in progress (LR Dag -66) Cold storage Hanger in progress, R. S Dag number 71 (Karimpur mouja , JL-2) was a fisheriy in nature and it is spread around 100 bigha size(**100×20× 720 sqft**) **Vest land** which has been fully occupied and nature has been changed from fisheries to Shali land by dumping old building rubbish with in 1 year time despite all information already shared several time to CTO,EKWMA officer directly.
- 2) EKWMA official and environment department need to flex their muscles enough to curtail all these Nature of Land destructive activities in Nazirabad vicinity (under **Kheyadha-2 GP, Sonapur block , Karimpur mouja , JL-2, RS Dag number 73/89, 73/90-96, 71, 4/73, LR Dag-130**) , **LR Dag -66** etc.
- 3) There are **EKW ACT 2006/2017** and it's **rule,Sub-rule , penalty , punishment, disciplinary action** against govt. enforcement agency for their negligence or unethical practices but effective result has been observed as much as zero specially in Nazirabad Vicinity.
We all have witnessed last year the **NGT , New Delhi** strict order against **illegal Twin Tower** construction in **Noida , Uttar Pradesh** which was destroying local environment as well as

hazardous building for local residents following by **live telecast** of both buildings Demolition on satellite based news channel.

- 4) As per Local resident of Nazirabad observation, EKWMA has always chosen option to register and FIR in Baruipur Court and culprits are awarded with bail grant always and matter stop there only. Despite repeated complain since 4 years from different section of society including me. Will be appreciated if your good office initiate to taken up those failure/ hault case of Baruipur to **Green tribunal Kolkata banch** or Calcutta High court to preserve/ protect **Internationally acclaimed heritage and conservation site of west Bengal** specially Nazirabad vicinity. Till date It is given an impression that SOP has been created to give space to those Cognizable offender to get bail and resume their wisdom activities. Despite having such a beautiful administrative setup in place in west Bengal in various chain of command than how these few number of trouble monger are roaming free and doing extensive damage to a beautiful village near Nazirabad Jheel ?
- 5) Our mission should be save or protect Wetland from all these environment destroyer . But in practical your department is running old practice by sending a letter to local Police station , register a complain with the disclosure of complainer name which is having great security concern for complainer and keep that data available in EKWMA as number of FIR has been registered so far etc etc. I would like to know from your official team why they have chosen this reaptng exercise Only against warehouse owner / user ?
Your department miserably failed to protect an area of 3 Km radius for which we are several people regularly sending complain with photographs and videos since 3 years but in these same area godown number has reached upto 100+ . Place has become completely toxic in nature , Claustrophobic for Wetland Conservation, Canal has been Encroaches to built several Illegal Shops where most of user of the shop are sudden migrated people since most of are not having local government residential documents so far .
- 6) For your information there are several number of responsible Public representatives as **Member of Legislative Assembly** and **Member of Parliament** are staying in Urbana NRI Tower , Anandapur (Kolkata -150) which are with in Nazirabad village vicinity . Entire illegal construction site of Nazirabad Wetland area are visible from Urbana Tower skyline. I am sure being a constitutional body member they will extend their support to save EKW ,RAMSAR site by spreading awareness via proper channel.
- 7) I am really thankful to all villagers of East Kolkata Wetland area since they are staying these area since 3 / 4 generation and not violating EKW ACT and regulations such a large scale. On the other hand in broad day light the way all these Gangs of trouble monger and illicit businessman are destroying Wetland sanctity upto irreparable damage level.
- 8) The people who are destroying East Kolkata Ramsar site at Nazirabad for them Environment preservation have no meaning for them, Ecological balance, Nazirabad village and it's **natural habitats**(destruction)of all Bheri / Jheel near construction site completely eradicated due **man & machine** and their **spontaneous unbearable noise level** (dB) since this Noise doesn't bother illicit business minded people whoever doing these kind of destructive activities, preserve **Flora & Fauna** of the vicinity is a childish activities, **Carbon Foot print** in the vicinity something too much exasperated, Talking about **Global warming** and rise of Sea water level, melting more Ice glacier, **Ozone depletion** due to too much Gaseous **CFC**, carbon emission in atmosphere and consequential impact of **UV ray** on human body, introducing of **Save Soil** mission/ reduce **Soil Erosion** programme etc has no meaning for them until unless we make them accountable for wrong doing and spread news accross by setting standard of exemplary punishment as per available rule ,Sub rule in EKW ACT 2006/2017(including international guidelines , protocol for Wetland conservation).
- 9) Bring immediate attention of other government departments about. EKW ACT 2006 to stop or withdrawal of existing permission for those commercial unauthorised / illegal project already been granted Fire department Licence, Granted personal WBSEDCL Electrical transformer for high power consumption for commercial use without prior permission from EKWA in Shali(agriculture land) Bill(waterbody) or Vest land catagory area where change of Land nature & character is Prohibited .Irrigation department immediate intervention for demolition of recently constructed unauthorised Concrete Bridge and Business Shop over Nazirabad vital Canal which suppose to mantain water outlet continuous flow but practically 60% of Canal water path(width)has been encroaches for concrete bridge & Shop, Road for heavy vehicle transportation to warehouse etc.
- 10). Since Nature & Character change of Land is Prohibited as per Wetland Rules,Sub rules so, it is urgently required to issue advisory notice from your good office to West Bengal Land Registration

department for **withdrawal of Commercial potential Catagory land Valuation for Nazirabad** (JL-2, Karimpur most of land mass are Agricultural, Waterbody or Vest land in nature). By doing this Land shark activities will be greatly reduced. General citizen from other state don't know too much about EKW ACT 2006 so they are becoming directly victim of the circumstances by purchasing land for habitable house from those land sharks.

It will be highly appreciated your immediate action initiation activities to stop all kind of unauthorised concrete warehouse construction and I am sure lot of EKWMA official knows the actual culprit in the vicinity since they have done lot of field visit earlier but failed to implement EKW ACT penalty demolition etc.

I do understand that today I have choosen some harsh word to write this mail but fact is the matter I have left no option since result of earlier communication made me to feel that previous action of EKWMA has failed miserably to preserve Wetland Conservation RAMSAR site at Nazirabad., Karimpur Mouja .

Thanking you
With Regards .

Capt. P. Bhowmik.
Member of International Wetland (South Asia), New Delhi.
HQ- Netherlands

Address:-
137, Nazirabad Road,
P/O- Ucchepota.
Kheyadha-2.
Kolkata -700150
Email - capt.bpartho@gmail.com

----- Forwarded message -----

From: **Aviator Akash** <capt.bpartho@gmail.com>
Date: Tue, 25 Jun, 2024, 21:52
Subject: Save Nazirabad East Kolkata Wetland
To: <cm-wb@nic.in>, <cs-westbengal@nic.in>, <wb.secyhome@gmail.com>, <environmentwb@gmail.com>, <governor-wb@nic.in>, <dgpwestbengal@gmail.com>, <dgpwestbengal@gmail.com>, <registrarngt-kolkata@gov.in>
Cc: <baruipurpolice@gmail.com>

To
The Honourable Chief Minister.
Govt. Of West Bengal.
14th Floor,Nabanna.
Howrah - 711102.

Subject:- Illegal encroachment and Massive unauthorised commercial Hanger construction at Nazirabad.

Respected Madam,
I hope this mail shall finds you well.
This is to bring under your notice that ,
Being an Aviator I am one of the national body members of Wetland International - South Asia .
The East Kolkata Wetland is a Conservation site as per EKW ACT 2006 and Ramsar Convention 2002. EKW area has been declared as Kidney of Kolkata. EKW is a dedicated zone to balance and preserve Ecological beauty of greater Kolkata as well as Kolkata city waste management, preserve Flora & Fauna of greater Kolkata.

I am bringing under your notice about a specific area (**NAZIRABAD**) which is very much next to URBANA , NRI tower (behind Rubi Hospital, Ward no 108). Under **Karimpur Mouja, JL-2** . RS Dag number 73/87-96 and Dag number 71.

Most of land was under category of Bill / Shali land and purely conservation site . Nature of Land change is completely prohibited in such areas with in EKW effect. Violating such prohibition attract towards Punishment, Penalty, Demolition as well disciplinary procedures against law enforcement agency if found guilty as per **EKW ACT 2006**. There are several order has been issued against various group or agency by Honourable Calcutta High court regarding illegal construction and appropriate action etc with in EKW area.

Despite knowing this fact how local administration chooses to keep mum reason best known them. As far as my best of knowledge not a single hanger or Shop over Canals taken any permission or approval from Panchayat, EKWMA, PWD, agriculture, irrigation dept, WBSEDCL for such activities,so there is not single revenue are generating for state government .

Despite knowing all rule regulations ACT etc there are gross violation and Cognizable offence are exercising by all segments of commercial minded educated people in Nazirabad Vicinity. From administration to EKWMA official , Local police station everyone ignoring or violating all rules by allowing to construct **100 + Commercial Hanger** / godown and most of Hanger are utilising by all national & multinational brand company against monthly rental basis. Also observed last 1 year **70+ Shop** has been constructed over **Nazirabad Khaal** by encroachment.

I really fail to understand for what purpose we have created EKWMA/ Irrigation department and what for we have created EKW ACT 2006 ?

Local administrative officer (SDO, BDO, ADM, DM, IC of Police) etc are fail to protect or preserve Wetland sanctity.

Under what circumstances EKWMA and other govt machinery are deliberately remain mum in these massive illegal construction within Nazirabad reason best known to them.

There are enormous complain has been registered with EKWMA, Land & Land revenue department, Agriculture, Electricity department, Local BDO office, SDO , personal visit to DM south 24 parganas office , Pollution control board , etc but ultimate result is such that, to preserve Wetland and it's Ecological atmosphere are responsibility of the person who complain to respected department on the other hand the respected department behaviour totally unprofessional and ignorant in nature.

Your Yesterday live meeting in Nabanna regarding gross negligence attitude of administrative system and their casual approach given me enormous adrenaline rush to write down this letter with attachment of previous complain which I have sent several time.

Time has come to fix accountability.

I have observed during yesterday meeting at Nabanna your mood was very much serious in nature to stop/ curtail all kind of malpractice and illegal activities in around Kolkata, West Bengal to feel it is a better place to live in.

It will be highly appreciated of your immediate action at the earliest to save Nazirabad from all environment destroyer/ Land shark (Local police very much aware about those culprits who are destroying Nazirabad for their spontaneous Financial gain) . I hope respected desk will bring this mail under your notice without delay to save and preserve our City of Joy.

Thanking you.

I wish for your good health to serve West Bengal.

Best regards.

CAPT. P. Bhowmik.,(Pilot)

Member of

Wetland International

(South Asia.)

Okhla Industrial Estate.

New Delhi-110020

India .

----- Forwarded message -----

From: **Senior Special Secretary** <sr.spl.secretary.rajbhavan@gmail.com>

Date: Thu, 10 Aug, 2023, 20:09

Subject: Save East Kolkata Wetland

To: Aviator Akash <capt.bpartho@gmail.com>

Pl. find the attachment.

☯ **15 Attachment(s)** • Download as Zip • Add To >



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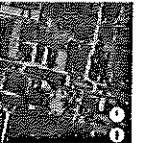
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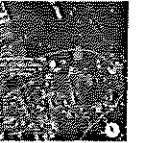
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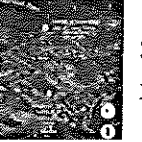
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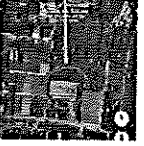
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Letter to Manash Bhunia We...pdf

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To

Dr Manas Ranjan Bhunia . Honourable Minister in charge.

Environment/ EKWMA.

5th Floor, Pranisampad Bhawan

Sector-3 ,Saltlake .

Kolkata -700106.

Subject:- Massive Illegal Commercial Construction at EKW ,Ramsar Sight.

Respected Sir,

I would like to bring under your notice that , I myself First Airline Pilot from Tripura(Govt. Of India Post metric Scholarship holder 2002 from Ministry of Social Justice and Empowerment department) presently working with TATA Singapore Airline Ltd with accident incident free record being an professional Aviator.

I have purchased Small portion of Land(Mutation Khatian No 418) at NAZIRABAD village of Kheyadaha-2 Panchayat.(R.S Das 73/88, JL-2, Karimpur mouja) which land is demarcated with East Kolkata Wetland area. I have done boundary wall to keep intact of my Land possession and secure from illegal Encroachment by Land Mafia which are common phenomenon in the vicinity. Since then I am doing Green Plantation , Horticulture , Cultivation , Outdoor aquarium as well as greenfield Meditation centre and trying my level best to maintain Ecological Conservation of world Heritage Ramsar Sight.

I have visited EKWMA office in the year of 2021 and found their is no option available to construct Residential house in this vicinity although I am voter of Nazirabad ward -2 (Sonarpur North Constituency).

During purchase of Land Registration office has done the Valuation and already Taken registration fee (via GRIPS portal of Finance department, Registration Portal of Banglar Bhumi) of my land (SHALI land to Propose VASTU) with potential Residential / commercial value of an Agricultural in Panchayat village land within EKW area 17.8 lach per Katha value. But as per EKWMA there is prohibition for Land conversion and no Carbon emission concrete construction are permitted with in Wetland area of Ramsar Sight for residential or commercial activities . Being a law abiding citizen I haven't taken any steps which will violate or degrade Ecological Sanctity of my land mass area since 2018.

On the other hand I can observe there are at least 60-70 commercial Warehouse has been constructed in this vicinity(Photo attached with co-ordinate) and several under construction Warehouse, concrete Bridge over Canal, Unauthorized Concrete Road for transportation inside warehouse , Encroachment of Vest Land , uprooted giant Tree for Godown construction are in full swing. All this information has been shared by local residents to police station, EKWMA office , Forest Department , Irrigation department to Curtail these illegal cognizable activities but no significant action has been observed.

As per EKW ACT 2006 there is prescribed Protocol for Strict action , punishment, penalty , demolition order etc has been mentioned but as of now only PLAN -A action has been taken in the name of FIR in police station against unauthorized Godown construction which are become ineffective measure in the practical field, since gross violator's are continuing their projects and many more are in pipeline. Since Plan-A has failed then what about PLAN-B (incase available yet) to protect or save the Wetland conservation Sight and Environment of this vicinity.

Why extreme leniency has been shown to these cognizable offender reason best known to those administrative person or department who suppose to act or remain vigilant in the ground and take action as per EKW ACT 2006/2017 .

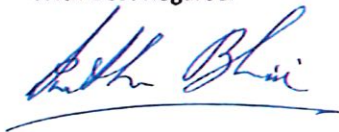
There was News Broadcast by NEWS-18 BANGLA in the month of June 2022 regarding NAZIRABAD Environment destruction activities.

In a nutshell It is clearly visible that all rule, regulations, ACT , omission are made for law abiding citizen like me but on the contrary violator's are roaming freely after doing gross misconduct by destroying Agricultural land , Ecological balance of Nazirabad with a expansionist mindset as far as commercial Illegal Warehouse construction concern.

This is my humble request to you to advise your good office to issue NOC to me for Land conversion to Vastu so I can make a residential house over my land as well as to take Strict Action as per EKW ACT 2006 for criminal misconduct against commercial Godwon owner or contractor with immediate effect to preserve Environment.

Thanking you.

With Best Regards.



CAPT. PARTHA BISWAS
Pilot.

61/26, M. PALLI ROAD, Agartala - 799003
M-80 17991007

Governor's Secretariat, West Bengal
Raj Bhavan
Marx Engels Beethi Rd
Kolkata-700062
(sr.spl.secretary.rajbhavan@gmail.com)

No. 17/SSS

Dated: 04.08.2023

To
The Principal Secretary to the
Govt. of West Bengal,
Environment Department,
Prani Sampad Bhavan,
5th Floor, LB-3, Sector-III,
Salt Lake, Kolkata-700 098.

Sir,

I am directed to enclose herewith a copy of an E-mail dated 01.08.2023 received from Aviator Akash, for your kind perusal and taking necessary action. The mail will speak for itself.

I am further directed to request you to send an action taken report on the matter for kind perusal of the Hon'ble Governor.

Yours faithfully,

Encl: As stated.

Sd/-

(Debasis Ghosh)
Senior Special Secretary to the Governor,
West Bengal.

C.C. to : Aviator Akash [E-mail: capt.bpartho@gmail.com], for information.





1:42

VoLTE 4G



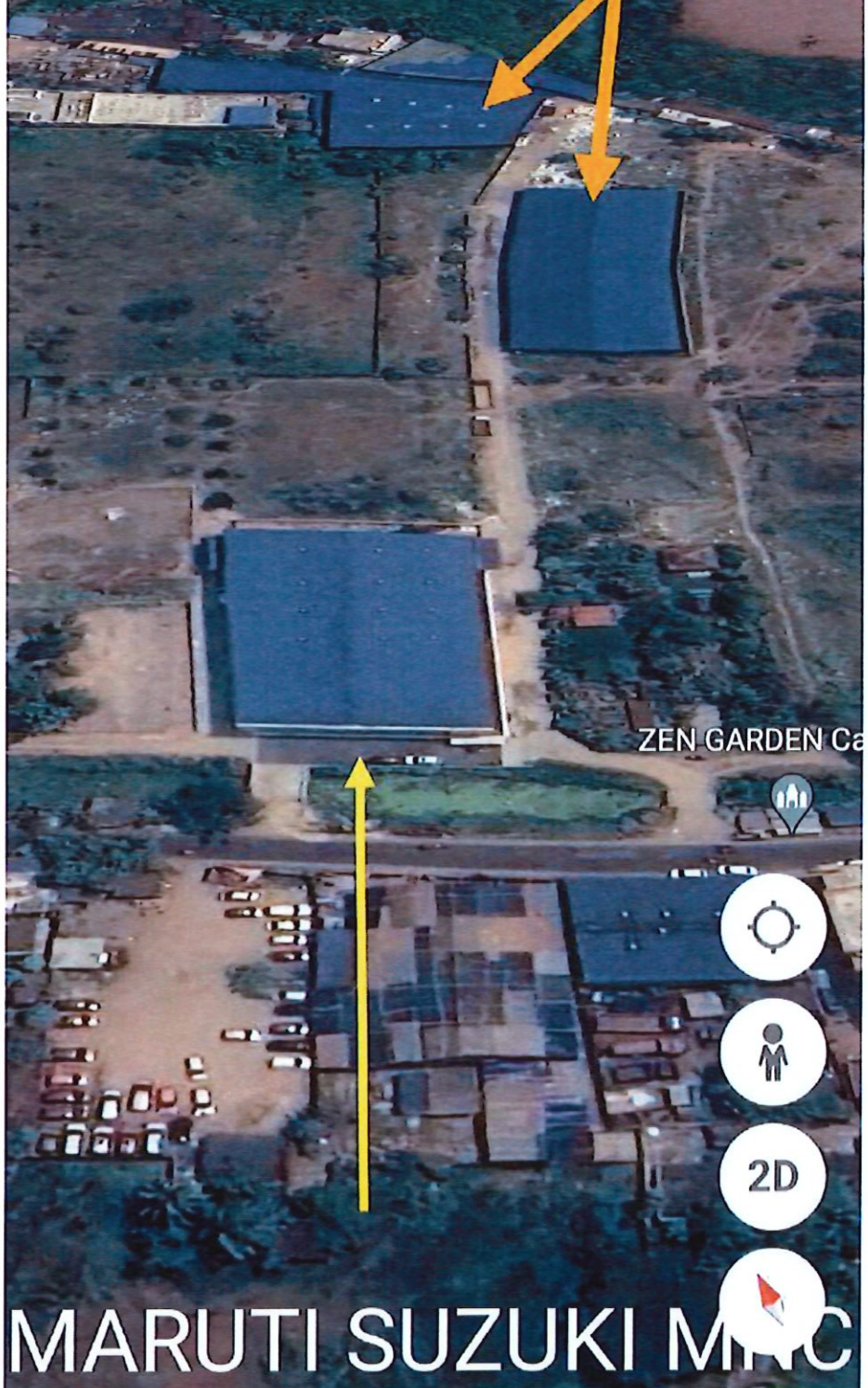
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Moder Decorator Godwon



MARUTI SUZUKI MING

Heritage Construction

In KARIMPUR MOUJA

Heritage Institute
of Technology
হেরিটেজ
ইনস্টিটিউট অফ...

Nazirabad Jheel

Temple of Knowledge
Art of Living Shiva...
টেম্পল অভ নলেজ
আর্ট অভ লিভিং...

Meghnad Saha
Institute Of
Technology
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400 m



330 BHAG
A M
ডগ
জোড়া

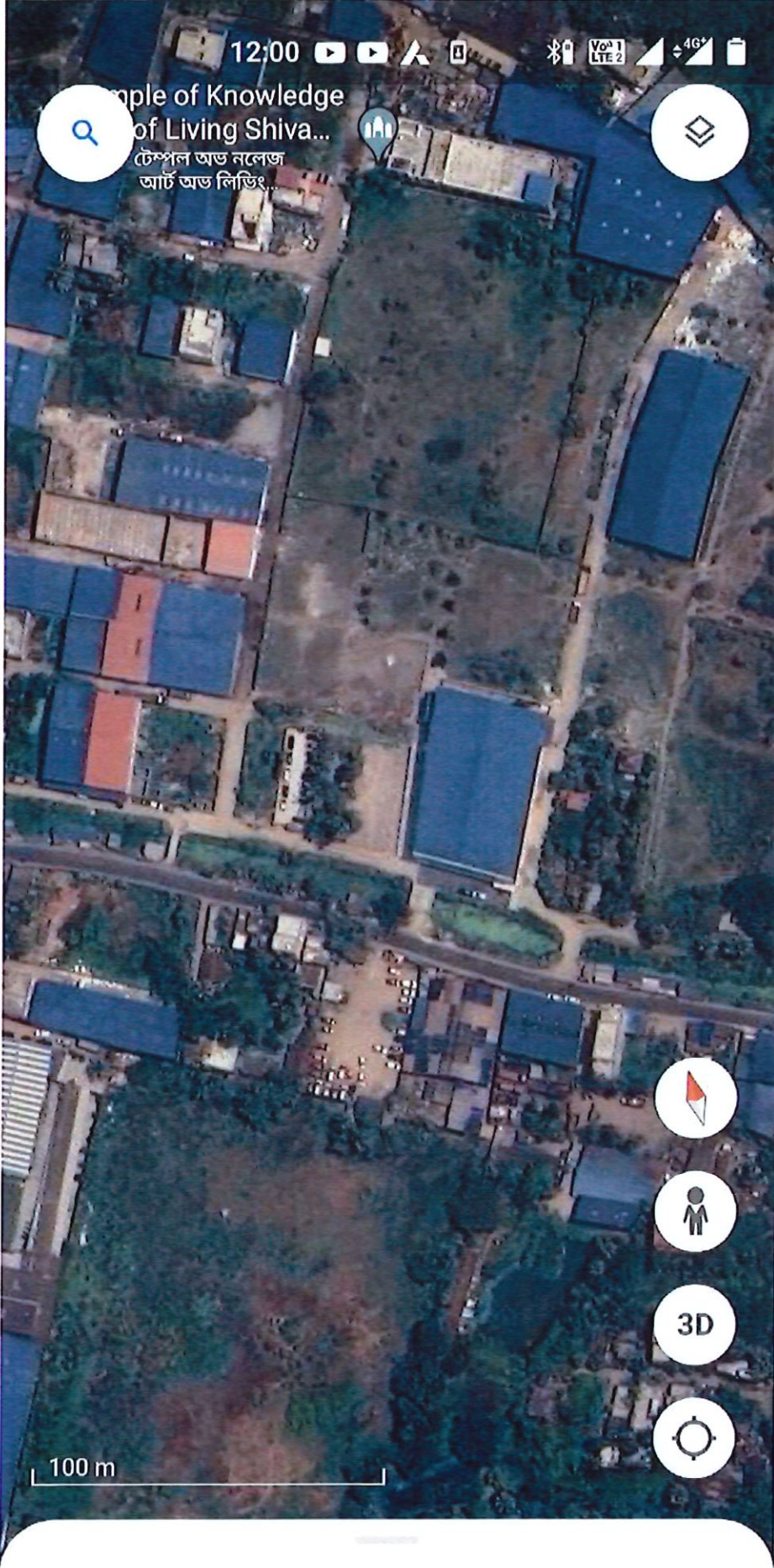
Pic clicked from Urbana Tower



12:00



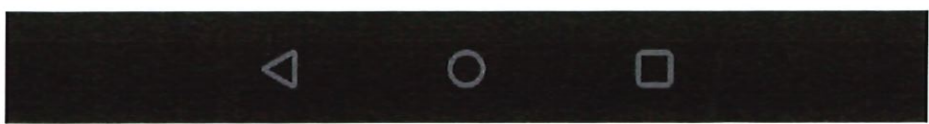
Temple of Knowledge
of Living Shiva...
টেম্পল অভ নলেজ
আর্ট অভ লিভিং...



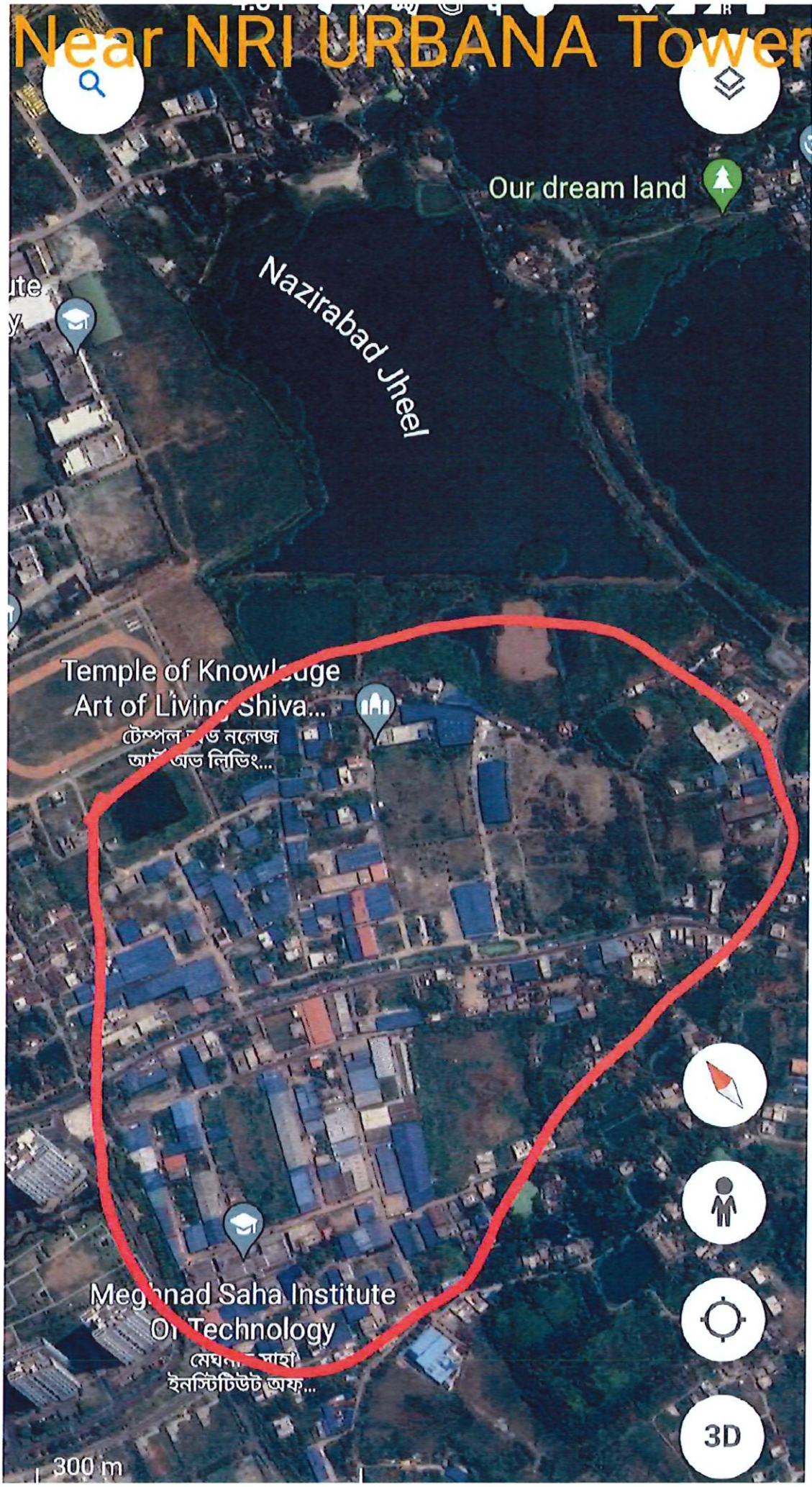
3D



100 m



Near NRI URBANA Tower



Temple of Knowledge
Art of Living Shiva...

টেম্পল অফ লিভিং শিবা...

Meghnad Saha Institute
of Technology

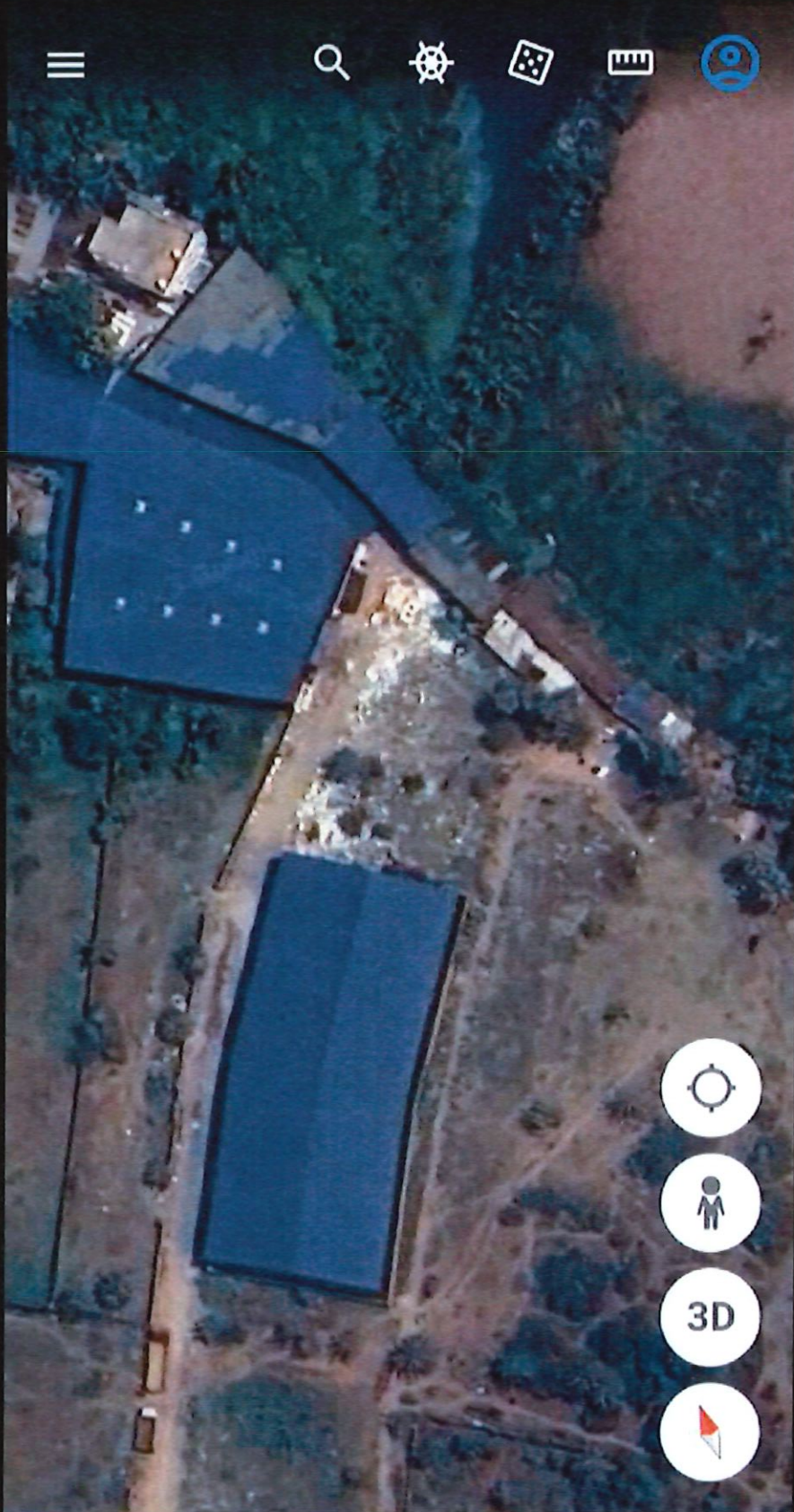
মেঘনাদ সাহা
ইনস্টিটিউট অফ...

300 m

3D

7:13

VoWiFi 46%

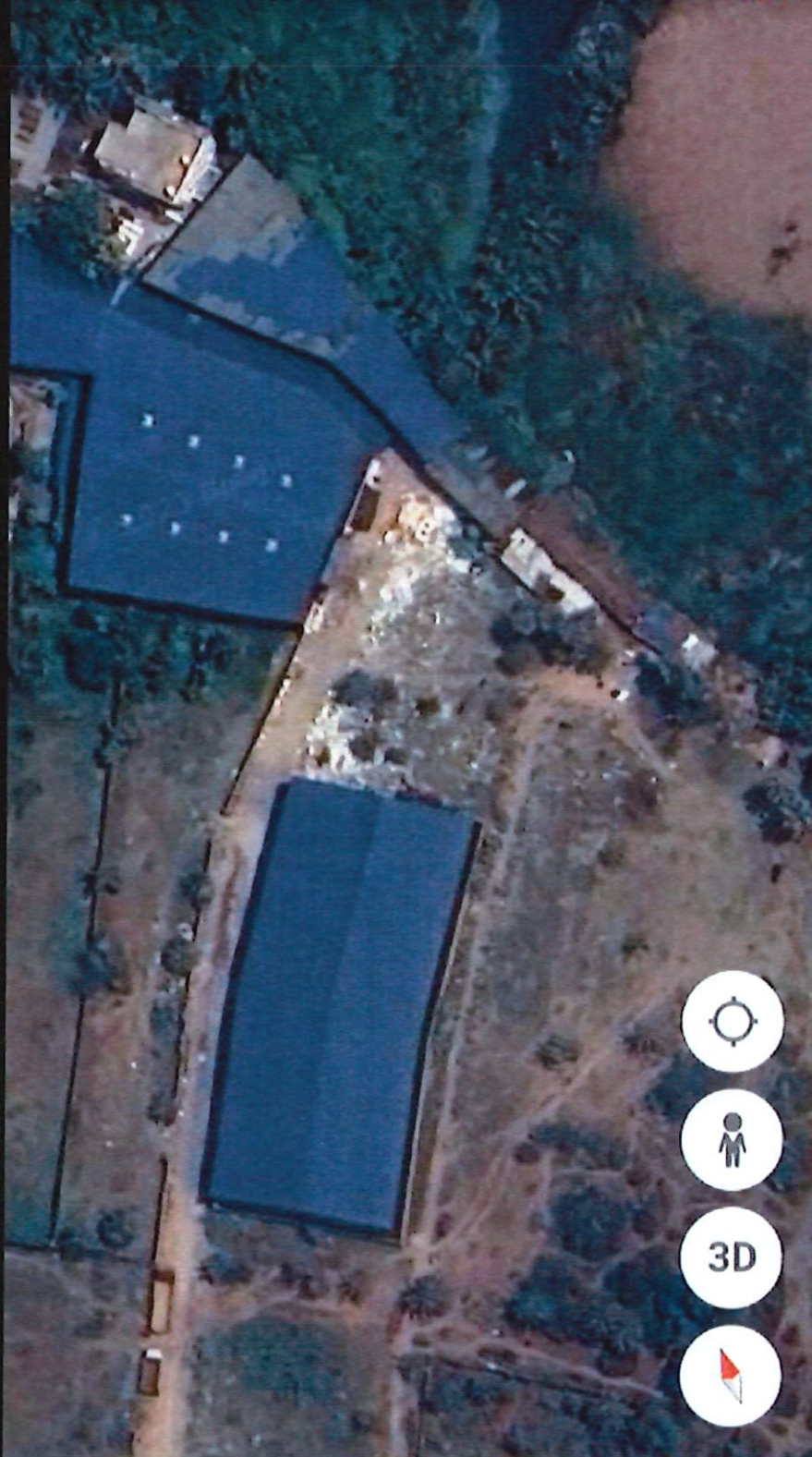


(22°30'45"N 88°25'10"E) 366 m ▲



7:13

VoLTE 4G



(22°30'45"N 88°25'10"E) 366 m ▲



14:57



Von WiFi



Heritage Institute of
Technology, Kolkata

হেরিটেজ
ইনস্টিটিউট অফ...



The Heritage Academy

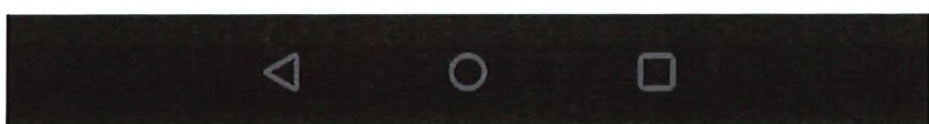
হেরিটেজ একাডেমী

Meghnad Saha Institute
of Technology

মেঘনাদ সাহা
ইনস্টিটিউট অফ...



400 m



Latest Construction site

Temple Of Knowledge
Mundapara, Kolkata
টেম্পল অভ নলেজ আর্ট অভ
লিভিং শিব টেম্পল

